BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE DATED THIS THE 2ND DAY OF DECEMBER, 1986.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And

Hon'ble Mr. P.Srinivasan.

.. Member(A)

APPLICATION NUMBER 1333 OF 1986

F.J.Fernandez, 57 years, S/o A.P.Fernandez, Commissioner of Income-tax(Appeals-II) Bangalore.

.. Applicant.

(By Sri H.N. Narayan, Advocate)

- 1. The Union of India, represented by its Secretary, Ministry of Finanxce, Government of India, North Block, New Delhi.
- 2. The Central Board of Direct Taxes, Ministry of Finance, Government of India, North Block, New Delhi.

.. Respondents.

(By Sri N.Basavaraj, Advocate)

This application coming on for hearing this day, Vice-Chairman made the following:

ORDER

This case which was posted for hearing on 1-12-1986 had been adjourned to 29-1-1987. But, at the request of Sri H.N. Narayana, learned counselfor the applicant this case which was not posted for hearing, is taken up for hearing to-day. Sri N. Basavaraju, learned Central Government Additional Standing Counsel appears for the respondents.

Sri Narayana prays for permission to withdraw this application. Permission sought for is granted. Application is dismissed as with-VICE-CHAIRMAN 12/1966 MEMBER(A) 2/12/86 drawn. No costs.

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